

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

TRANSFER PETITION (CIVIL.) NO(s). 686-707 OF 2009

UNION OF INDIA

Petitioner(s)

VERSUS

A.P.SELVARAJAN & ORS.

Respondent(s)

(With appln(s) for stay,vacating stay

Date: 03/12/2010 These Petitions were called on for hearing today.

For Petitioner(s) Mr. Shreekant N. Terdal,Adv.
Mrs.Anil Katiyar,adv.
Ms.Prerna Kumari,adv.

For Respondent(s) Ms. Shirin Khajuria,Adv.
Mr. E.C. Agrawala ,Adv.
Ms.Neha Agarwal,adv.
Mr. Praveen Kumar ,Adv
Mr.Sparsh Bhargava,adv.
Mr. Subramonium Prasad ,Adv.
Mr.Rajat Khattry,adv.
Mr. R. Prakash ,Adv
M/S. M.V. Kini & Associates ,Adv
Mr.Mukesh Kumar,adv.

UPON hearing counsel the Court made the following
O R D E R

In T.P.(C) No.686/09 and connected cases, service is complete in all the cases. Respondents are granted four weeks time for filing counter affidavit.

In T.P.(C) Nos.697/09,703/09 and 705/09 await return of notice.

Contd....2

ITEM NO.31

-2-

In T.P.(C) No.706/09 service is complete. Respondent Nos.1-3 have filed vakalatnama. Granted four weeks time for filing Counter affidavit.

In SLP(C) No.36137-36158/09 counter affidavit has not been filed by Respondent Nos.7, 10, 24 and 25 in spite of last opportunity granted. Await return of notice of Respondent Nos.5, 13 to 23. Ld.counsel for the petitioner is granted four weeks time as a last chance for taking fresh steps against the above respondents by registered post acknowledgment due.

In SLP(C) No.36270/09 no counter affidavit has been filed in spite of last opportunity granted. Hence, place the matter before the Hon'ble Court as per rules.

In SLP(C) No.2460/10 await confirmation of service of Respondent No.3 from the concerned Post Master.

In SLP(C) No.26373 and 31324/10 await return of notice

of the unserved respondents.

List the matter on 11.01.2011.

(Sunil Thomas)
Registrar

SB